

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 74 of 2020**

**IN THE MATTER OF:**

**M/s. Montreaux Resorts (P) Ltd. & Anr.**

**...Appellants**

**Vs.**

**M/s. Ascot Hotels & Resorts Ltd. & Ors.**

**...Respondents**

**Present: For Appellants: - Present but not marked appearance.**

**For Respondents: - Present but not marked appearance.**

**O R D E R**

**16.03.2020—** Having regard to the facts and circumstances of the case, we request the National Company Law Tribunal, Court No. IV, New Delhi, to dispose of the matter with utmost expedition keeping in view the orders passed by the Higher Forums. The Tribunal shall make all endeavours to dispose of the matter preferably within two weeks.

[Justice Bansi Lal Bhat]  
Acting Chairperson

[Justice Anant Bijay Singh]  
Member(Judicial)

[Shreesha Merla]  
Member(Technical)

Ar/G